

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1851
ANSWERED ON:23.08.2012
WAIVING OF LOANS
Patel Shri Lalubhai

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government of Gujarat had sent any proposal to the Union Government asking to waive off loans of the minorities affected by riots and earthquakes;
- (b) if so, the present status of the said proposal along with the reasons for its pendency for several years;
- (c) whether the Union Government is in favour of approving the said proposal at the earliest;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) and (b): A proposal for waiver of loans extended to minorities affected by riots and earthquakes in the State of Gujarat was received by the National Minorities Development and Finance Corporation (NMDFC) in October 2011 from Gujarat Minorities Development and Finance Corporation (GMDFC). A similar proposal was received in the Ministry of Minority Affairs from the Government of Gujarat in December 2011. The Government of Gujarat has been requested to send the detailed list of minority loanees affected by the earthquake of 2001 and the communal violence of 2002.

(c) to (e): The scheme of NMDFC for waiver of loans is applicable in case of death of the beneficiary, disability and those affected by natural calamity who had availed loan prior to the mishap. NMDFC does not have any scheme to waive off loans of beneficiaries who avail loan after becoming victims of earthquakes and riots. This has been explained to the GMDFC in December 2011 and they have been requested to provide the list accordingly which has not been received.